

\$ITEM NO.95

REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 6150/2016
M/S MALAYAGIRI SANDAL WOOD OIL DISTILLERY THROUGH ITS PARTNER
Petitioner(s)

VERSUS

STATE OF U.P. AND ORS.

Respondent(s)

(with interim relief and office report)

Date : 11/04/2016 This petition was called on for hearing today.

For Petitioner(s) Mr.Nipun Goel,Adv.

Ms. Bharti Tyagi,Adv.

For Respondent(s) Mr.V.Sushant Gupta,Adv.

Mr.Mushtaq Ahmad,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Mr.Mushtaq Ahmad , Ld.counsel undertakes to appear for the
respondent Nos.2 & 3. He seeks and is given two weeks time to file
the vakalatnama and four weeks time to file the counter affidavit.

Ld.counsel for the petitioner is directed to serve the copy of
pleading to the said respondents within one week after filing the
vakalatnama. Await the return of the service of notice already
issued to the other respondents.

List the matter again on 08.07.2016.

(M V RAMESH)

Registrar

SB